

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 2329 of 2020

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Poonam Kumari. . . . .Petitioner

Versus

The State of Jharkhand. . . . .Opposite Party

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ashok Kumar, Advocate

For the State : Miss. Srabani Sanyal, A.P.P.

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02/24-06-2020 Heard the parties.

The petitioner apprehends her arrest in connection with Pindrajora P.S. Case No. 40 of 2019.

The informant had purchased six decimals of land from Dharamdas Padira. It has been alleged that a forged deed was executed by an agent-Arup Padira in favour of Anupama Kumari, who later on transferred it to the petitioner.

It appears that co-accused-Janaradan Prasad has instituted a case against the sons of the informant, which has been registered as Pindrajora P.S. Case No. 30 of 2019. The petitioner is the purchaser from Anupama Kumari. It further appears that earlier a similar complaint was filed. Some of the co-accused have been granted anticipatory bail by this Court in A.B.A. No. 7547 of 2019 and A.B.A. No. 5620 of 2019.

Regard being had to the fact that the petitioner was merely a purchaser and several co-accused persons have been granted anticipatory bail, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, she will be enlarged on bail, on furnishing bail bond of Rs.10,000/- ( Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> class, Bokaro in connection with Pindrajora P.S. Case No. 40 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

*Rakesh/-*